CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/1199/2021



This the 04th day of March, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Dr. Fida Hussain Kanjwal, Son of Abdul Ahad Kanjwal, Resident of Arampora, Sopore, Aged 40 years.
Applicant
(Advocate:- Mr.M Y Bhat)
<u>Versus</u>
1. State of Jammu and Kashmir through Commissioner cum Secretary to Government Health and Medical Education Department, Civil Secretariat, Jammu/Srinagar and 2 ors.
(Advocate: Mr. Amit Gupta, Additional Advocate General)
ORDER [ORAL] (Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J) Learned counsel for the applicant wishes to withdraw the T.A.
2. Accordingly, the T.A. is dismissed as withdrawn.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

Arun